

available is not at all adequate to meet the requirements of the staff and with a view to providing at least 60 per cent, of the accommodation required at the various airports, the construction of additional accommodation is proposed to be undertaken and this is also included in the Five Year Plan. We intend to formulate proposals accordingly.

SHRI S. N. MAZUMDAR: May I know what facilities are given to that portion of the staff who are not provided with houses and who have to live at a distance from their place of work?

SARDAR SWARAN SINGH: All the persons who work in the air-fields need not necessarily stay there. In deciding the question of allotment of accommodation to the staff, the essential nature of the work performed is one of the criteria. Those who do not get accommodation on the premises are recruited from nearby localities. They get their emoluments and that is all. No particular facility is provided to them.

SHRI S. N. MAZUMDAR: May I know whether their emoluments include house-rent allowance, transport allowances or something like that?

SARDAR SWARAN SINGH: There are various airports and the rates might differ from airport to airport. If any specific question is put, I will try to collect the information.

SHRI S. N. MAZUMDAR: May I know what is the general policy followed in this matter, whether any instructions have been issued about the extra payments to be made to those persons who are not provided with housing accommodation?

SARDAR SWARAN SINGH: There is no question of general policy. The work-charged staff to whom this question relates are recruited upon emoluments which are known to them be-

forehand. They are not permanent staff, and the terms of their employment, the emoluments they are entitled to, and the other concessions that are given to them, vary from locality to locality with due regard being paid to local conditions.

SHRI S. N. MAZUMDAR: Is it not a fact that these work-charged staff who are temporary are continuing in service without being confirmed for years and years?

SARDAR SWARAN SINGH: That, Sir, is too general a statement, and I do not accept it.

EXPENSIVE LOCALITY ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

*352. SHRIMATI PARVATHI KRISHNAN: Will the Minister for WORKS » HOUSING AND SUPPLY be pleased to state :

(a) whether any expensive locality allowance is given to Central Government employees at Mandapant Camp;

(b) whether it is a fact that this allowance is not given to the work-charged staff of the Central Public Works Department at that Camp; and

(c) if the answer to part (b) above be in the affirmative, what are the reasons therefor?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : (a) Yes. Some Government employees are in receipt of this allowance.

(b) Yes, Sir.

(c) The conditions of service of work-charged staff are not identical with those of regular establishment.

SHRIMATI PARVATHI KRISHNAN: The hon. Minister said that some Government employees are being given this allowance but not the work-charged staff. May I know why this

discrimination is being made at this station and some employees are getting this expensive locality allowance and others are not?

SARDAR SWARAN SINGH: Steps are being taken to make out a case even with regard to those employees who are not getting this allowance, and it is the intention of our Ministry to take this matter up with the Finance Ministry.

SHRI S. MAHANTY: May I know whether the names of the work-charged staff are entered on the pay rolls?

SARDAR SWARAN SINGH: I do not know whether there is any technical catch behind that question. They do get their pay, but I do not get the real significance of their names being entered on the pay rolls.

SHRI S. MAHANTY: When their names appear on the pay roll, it is supposed that they are very much like the regular employees of the Government. I wish to know also in which other works such discrimination is made.

SARDAR SWARAN SINGH: I must say, Sir, that so far as their terms of their employment, their emoluments, the degree of security of tenure, etc. are concerned, they are known, and it won't make any difference whether they are on the muster roll or pay roll or otherwise.

SHRI S. MAHANTY: They are all known; there is no gainsaying it. But the question is whether the expense of a locality differs as between regular employees who are getting this allowance and the work-charged employees who are not getting it.

SARDAR SWARAN SINGH: I have already said that in cases where they are not getting the allowance, particularly with regard to this locality, I've intend to take the matter up with the Finance Ministry. With regard to

the general question, I do admit there is some difference between the emoluments of the regular staff and those of the temporary staff. It is an ideal state of affairs which the hon. Member is thinking of when payments are made according to the requirements of various individuals. That is an ideal which all of us are striving to reach but that has not yet been reached, I suppose.

DR. B. R. AMBEDKAR: Is it not a fact that a large majority of the work-charged staff serve practically for more years than those in permanent service are required to serve for their pension or provident fund?

SARDAR SWARAN SINGH: I do not think that that is a correct proposition.

DR. B. R. AMBEDKAR: That is my experience. I was in charge of the C. P. W. D.

SARDAR SWARAN SINGH: Then he had better give a statement rather than put a question.

DR. B. R. AMBEDKAR: After six years' service, the work-charged men ought to be made permanent. As it is, the work-charged staff have complete insecurity. They do not have any provident fund; they have no increments to their pay. Whatever is given to them at the start, they continue to get till the end.

MR. CHAIRMAN: No speech, Dr. Ambedkar.

DR. B. R. AMBEDKAR: I want to know what has happened to that scheme.

SARDAR SWARAN SINGH: I can understand the hon. Member being inclined to make a speech rather than put a question. But I can tell him that, although he was not able to introduce any such scheme, a scheme has now been introduced, that after serving for a certain number of years, they attain the status of what is known as quasi-permanency. Apart from that, it was

decided last year to make a fairly large number of posts permanent, and recently the decision has been taken to make 1,000 more posts permanent. The cases of the work-charged staff are being examined to find out as to how many of them can be made permanent. We are trying to work out the minimum requirements for the absorption of these work-charged staff on a permanent basis, and as soon as that is worked out, our intention is to make as large a number out of them permanent as is necessary to meet our requirements.

MR. CHAIRMAN: Next question.

*353. [The *questioner* (Shri V. S. Sarvate) was absent. For answer vide col. 2257 infra.]

**WORKS CARRIED OUT IN HIRAKUD PROJECT
WITHOUT PROPERLY SANCTIONED
DETAILED ESTIMATES**

*354. DR. R. P. DUBE: Will the Minister for IRRIGATION AND POWER be pleased to refer to page 11 of the Report of the Ministry of Irrigation and Power for the year 1953-54 and state:

(a) the number of cases in which works were carried out at Hirakud without detailed estimates since the date of issue of the instructions to the Central Water and Power Commission and Hirakud Project authorities not to commence any work without a properly sanctioned detailed estimate; and

(b) the number of works since carried out after preparing detailed estimates?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI) : (a) Eleven works were started without sanction having been accorded though detailed estimates had been prepared for all these works. Out of these eleven works, sanction has since been given for six and five are pending with the Hirakud Control Board for their approval.

(b) 2,107.

DR. R. P. DUBE: May I know whether all the codal formalities which were necessary were observed?

SHRI J. S. L. HATHI: All the codal formalities are observed, and the Chief Engineer is required to refer to the Ministry cases where estimates were not sanctioned.

DR. R. P. DUBE: What are the codal formalities?

SHRI J. S. L. HATHI: The formalities are preparation of the estimates, having them checked up by Finance Officers and then sending them to the Ministry.

DR. R. P. DUBE: Mention has been made in the Report that the Public Accounts Committee made some recommendations and that some of them are being followed and other3 are not, May I know which of them have been acted upon?

SHRI J. S. L. HATHI: In fact, we have laid on the Table of the House a memorandum explaining the action that we have taken on the recommendations of the Public Accounts Committee. Out of 22 recommendations, we had accepted immediately 16, and 6 were to be examined. Out of them, two or three have already been accepted, and the remaining are in the process of being examined.

SHRI S. MAHANTY: I would like to know firstly, to which year this number of works relate and secondly I would like to know the total value of the works which have been executed without prior approval of the plans and estimates.

SHRI J. S. L. HATHI: This relates to the present year but I require notice for the value of the works.

SHRI S. MAHANTY: Is it a fact that in all such cases the final cost far ex-